

ITEM NO.11

COURT NO.13

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).8142/2024

(Arising out of impugned final judgment and order dated 22-03-2024 in WA No.380/2024 passed by the High Court of Karnataka at Bengaluru)

ORGANISATION FOR UNAIDED RECOGNISED SCHOOLS & REG;  
(OUR SCHOOLS)

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent(s)

(IA No. 234838/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 124050/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 82625/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 82626/2024 - EXEMPTION FROM FILING O.T. AND IA No. 235344/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 8127/2024 (IV-A)

(IA No. 124035/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 82523/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 82525/2024 - EXEMPTION FROM FILING O.T. AND IA No. 124047/2024 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 8136/2024 (IV-A)

(IA No. 82611/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 82613/2024 - EXEMPTION FROM FILING O.T., IA No. 103697/2024 - INTERVENTION/IMPLEADMENT AND IA No. 103696/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 21-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. KV Dhananjay, Adv.  
Mr. A Velan, AOR

For Respondent(s) Mr. Devadatt Kamat, Sr. Adv.  
Mr. Nishant Patil, A.A.G.  
Mr. Muhammad Ali Khan, A.A.G.  
Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The learned senior counsel, Mr. Devadatt Kamat for the respondents - State seeks time to file counter affidavit.
2. List after four weeks.
3. In the meantime, the respondents shall not declare the results of the Half-Yearly Exams for the standards 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup>, if taken, for any of the districts till further orders.
4. It is further directed that if the said exams have not been undertaken, the same shall not be undertaken in future also.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)